## HIGH COURT OF JUDICATURE AT ALLAHABAD \*\*\*

## PUBLIC INTEREST LITIGATION (PIL) No. - 1922 of 2022

Ashish Tewari and others

.....Petitioners

Through :- Mr. Hari Shankar Jain, Advocate (through V.C.) with Mr. Prabhash Pandey, Advocate

v/s

Union of India and others .....Respondent Through :- Mr. Gyan Prakash, Deputy Solicitor General of India with Mr. N.C. Gupta, Advocate

## CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE HON'BLE J.J. MUNIR, JUDGE

## <u>ORDER</u>

1. As validity of an enactment of the Parliament is under challenge, let notice be issued to Attorney General of India, Advocate General of U.P. and the respondent no. 3 for December 15, 2022.

2. Adjourned to December 15, 2022.

3. To be taken up as fresh.

(J.J. Munir) Judge (Rajesh Bindal) Chief Justice

Allahabad 14.10.2022 P.Sri./Manish Himwan